ITEM NO.26 COURT NO.2 SECTION II-C

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 451/2024

(Arising out of impugned final judgment and order dated 21-12-2023 in WPCRL No. 1891/2023 passed by the High Court of Delhi at New Delhi)

R.K. GUPTA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.6740/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 16-01-2024 This petition was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.

Mr. Mukul Rohatgi, Sr. Adv.

Ms. Ranjana Roy Gawai, Adv.

Ms. Vasudha Sen, Adv.

Mr. Malak Manish Bhatt, AOR

Mr. Vineet Wadhwa, Adv.

Ms. Samridhi, Adv.

Ms. Rupali Samuel, Adv.

Mr. Vasoodev Sharma, Adv.

For Respondent(s) Mr. K. M Nataraj, A.S.G.

Mr. Chitransh Sharma, Adv.

Mr. Anil Kaushik, Adv.

Mr. Shailesh Madiyal, Adv.

Mr. Manoj Mishra, Adv.

Mr. Amrish Kumar, AOR

UPON hearing the counsel, the Court made the following O R D E R

We are not inclined to interfere with the impugned judgment and hence, the special leave petition is dismissed.

The question as to whether the Officer(s) of the Serious Fraud

Investigation Office (SFIO) are police officer(s) under the Code of Criminal Procedure, 1973, is left open.

The said question did not directly arise for consideration before the High Court and the impugned judgment will not be treated as a precedent on the said aspect.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN) ASSISTANT REGISTRAR